

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 16519/2019  
(Arising out of impugned final judgment and order dated 14-12-2018  
in APD No. 494/2014 passed by the High Court at Calcutta)

INDIAN OIL CORPORATION LTD.

Petitioner(s)

VERSUS

SUDERA REALTY PRIVATE LIMITED

Respondent(s)

([TO BE TAKEN UP AS ITEM NO. 1])

(With IA No. 165799/2019 - AMENDMENT IN CAUSE TITLE and IA No. 100160/2019 - CONDONATION OF DELAY IN FILING and IA No. 100162/2019 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS and IA No. 114577/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 16517/2019 (XVI)

(With IA No. 165805/2019 - AMENDMENT IN CAUSE TITLE and IA No. 100336/2019 - CONDONATION OF DELAY IN FILING and IA No. 100337/2019 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS and IA No. 114580/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-10-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Madhavi Dewan, ASG.  
Mrs. Priya Puri, AOR  
Mrs. Rashmi Sachdeva, Adv.  
Mr. Yati Sharma, Adv.  
Mr. Ranjay Dubey, Adv.  
Mr. Sanchit Garga, Adv.

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Nakul Dewan, Sr. Adv.  
Mr. Ejaz Maqbool, AOR  
Mr. Avishkar Singhvi, Adv.  
Ms. Nooreen Sarna, Adv.  
Mr. Saif Zia, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Part-heard.

List the matters tomorrow, 07<sup>th</sup> October, 2021.

(NIDHI AHUJA)  
AR-cum-PS

(RENU KAPOOR)  
BRANCH OFFICER